

MOTION TO SUSPEND THE QUESTION HOUR

SHRI PARVATHANENI UPE-
NDRA (Andhra Pradesh): We have
given a notice of motion for removal
of the Governor of Karnataka who
committed a fraud on the Consti-
tution. We have given a notice for
removal of the Governor of Karnat-
aka for the fraud he has committed
on the Constitution and for murder-
ing democracy in Karnataka. We
want that motion to be taken up im-
mediately.

SHRI DIPEN GHOSH (West
Bengal): The Governor of Karnataka
has committed a fraud on the Consti-
tution. We have moved a motion
for removal of the Governor of Kar-
nataka. Let that motion be taken
up for consideration and be discuss-
ed without taking up any other item
on the Agenda.

SHRI M. S. GURUPADASWA-
MY (Karnataka): Mr. Chairman, I
request you to suspend the Question
Hour. (*Interruptions*) In view of the
importance of the subject, I request
you to suspend the Question Hour.
The matter is very grave, very
serious.

श्रीमती रेणुका चौधरी (ब्राह्म प्रदेश):
राज्य के गवर्नर का विधिक कृत
... (व्यवधान) ...

SHRI M.S. GURUPADASWA-
MY: This matter has got to be dis-
cussed right now. Therefore, we
are requesting you, Mr. Chairman,
to suspend the Question Hour and
allow discussion on the motion which
we have sent. The Question Hour
should be suspended. (*Interruptions*)

MR. CHAIRMAN: The Ques-
tion before the House is—

“That the Question Hour be
suspended.”

The motion was negatived.

SHRI M. S. GURUPADASWA-
MY: No, Mr. Chairman. I did not
suggest that the motion be put to
vote. I suggested that you should
exercise your discretion and allow
the debate.

MR. CHAIRMAN: Will you
please allow me to say something?
Please remember, so far as this dis-
cussion is concerned, the Proclama-
tion will come before the House.
The Home Minister will place it here.
The Proclamation will contain in it
the views expressed by the Governor.
And once the Proclamation is here,
I think you would all agree with me,
the Proclamation will be our prop-
erty and we will discuss it then.
I have always tried to protect the
rights of the Opposition as much
as possible. But, in this case, let
us be reasonable. Let the whole
thing come up before us. It will be
laid on the Table of the House after
the Question Hour. Last time also,
as you may remember, when there
was a difference of opinion with the
Government, because I knew that
excess expenditure had to be laid on
the Table of the House and it was
liable to be discussed, I stuck to my
point of view on that issue. Here
also, let it come here. It will be here
and then it will be the property of
the house and the House will be in
a position to discuss it. Let us do it
properly... (*Interruptions*)...

SHRI PARVATHANENI UPE-
NDRA: When improper things are
done, we have to have a proper dis-
cussion here? What is this? ...
(*Interruptions*)...

SHRI DIPEN GHOSH: In the
whole list of business, there is no
item like this... (*Interruptions*)...
Sir, in the List of Business there is
no item like this. We have
moved a substantive motion
... (*Interruptions*)... We have
moved a substantive motion for
the removal of the Karnataka
Governor because he has overstep-

ped his constitutional powers and he has committed a fraud on the Constitution and we are entitled to press that motion. We have moved this motion for the removal of the Governor and we want that motion to be taken up first. We have submitted it to you and you please give us the ruling.

SHRI M. S. GURUPADASWAMY: The Karnataka development has set a new precedent, uncalled for and unjustified ... *(Interruptions)* ...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, after your ruling on the Question Hour, how can they be allowed to raise it again? ... *(Interruptions)* ... Sir, after your ruling, it is improper to raise this question now ... *(Interruptions)* ...

MR. CHAIRMAN: The Supplementary Agenda which has come says that they will lay it after the Question Hour ... *(Interruptions)* ...

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): You can make one more Supplementary Agenda ... *(Interruptions)* ... Sir, you can make one more Supplementary Agenda ... *(Interruptions)* ...

MR. CHAIRMAN: Till the Proclamation is here, till the recommendation of the Governor is given to us is before the House. I don't allow any discussion on the Governor. This is my ruling ... *(Interruptions)* ...

SHRI DIPEN GHOSH: The Home Minister will lay it on the Table of the House. Will he lay something about the murder of democracy on the Table? ... *(Interruptions)* ...

SHRI M. S. GURUPADASWAMY: If this is your ruling, if this is your decision ... *(Interruptions)* ...

MR. CHAIRMAN: I am all for a discussion ... *(Interruptions)* ... I am with you. But I only want that the things must be done in a proper manner which is possible. And, as I said, the Government will be laying it before the House and I understand that the Government is willing to discuss it today. What more can I ask for? I cannot be unreasonable; I am reasonable to both.

SHRI M. S. GURUPADASWAMY: I said that I had moved a motion that the Question Hour should be suspended and I did not want it to be put to vote ... *(Interruptions)* ... Just a minute, Sir ... *(Interruptions)* ... Please hear me, Sir ... *(Interruptions)* ... I wanted you, and I would like you, Sir, to exercise your jurisdiction and allow the discussion, allow the debate, to go on ... *(Interruptions)* ... In view of the fact that you have given this decision, this ruling, not to allow the motion to be taken up, ...

MR. CHAIRMAN: The House has given the ruling.

SHRI M. S. GURUPADASWAMY: ... not to allow the discussion to go on, I think we cannot sit in the House and we cannot co-operate with you, and for this reason, Sir, in protest, we walk out.

(At this stage, some hon. Members left the Chamber.)

SHRI SURESH KALMADKAR (Maharashtra): Shri Subramaniam Swamy must be congratulated ... *(Interruptions)* ...

MR. CHAIRMAN: Let us now take up questions.